

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI

COMPANY SCHEME PETITION NO 862 OF 2017

IN

TRANSFERRED COMPANY SCHEME APPLICATION NO 21 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Sections 230 to Section 232 of
the Companies Act, 2013 and other applicable
provisions of the Companies Act, 2013

AND

In the matter of Scheme of Amalgamation of
Vaibhav Engineers Private Limited ('The
Transferor Company') with Vaibhav Energy
Saving Equipments Private Limited ('the
Transferee Company') and their respective
shareholders

VAIBHAV ENGINEERS PRIVATE)
LIMITED, a company incorporated)
under the provisions of the Companies)
Act, 1956 and having its registered office)
at -W168, Addl Indl area, MIDC, Ambad,)
Nashik-422010)..... Petitioner Company

Order delivered on 21st September, 2017

Coram:

Hon'ble **B.S.V. Prakash Kumar**, Member (J)
Hon'ble **V .Nallasenapathy**, Member (T)

For the Petitioner(s): Mr. Hemant Sethi i/b Hemant Sethi & Co

Per: **V .Nallasenapathy, Member (T)**

Order

1. Petition admitted.
2. Petition fixed for hearing on 12th October , 2017.
3. Learned Counsel for the Petitioners submits that in pursuance of Order dated 23rd June 2017 passed by this Tribunal in Company Scheme Application No 20 of 2017,

meeting of the Equity Shareholders of the Petitioner Company was convened and held at W-108, Addl Indl Area, MIDC, Ambad, Nashik-422010 India on of 27th July 2017 at 11:00 A.M and the scheme was approved by requisite majority.

4. The Counsel for the Petitioner further submits that as directed by this Tribunal, notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies Mumbai and Official Liquidator, High Court, Bombay.
5. At least 10 clear days before the date fixed for hearing Petitioner Company to publish the notice of hearing of the Petition in two local newspapers viz. in "Deshdoot Times" in English and "Deshdoot" in Marathi, both circulated in Nasik.
6. The Petitioners to file an affidavit regarding the directions given by the Tribunal pertaining to advertisement of notice of hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V .Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)